

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.147/MP/2021**

- Subject : Petition under Section 79(1) (b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of outstanding amount on account of illegal deductions made by TANGEDCO from Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Date of Hearing : **12.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 5 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO  
Shri Nishant Kumar, Advocate, BALCO  
Ms. Harshita Sinha, Advocate, BALCO  
Shri Saurabh Singh, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Aakanksha Bhola, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO  
Shri P Dayanidhi, TN SLDC  
Shri Alok Mishra, SRLDC  
Shri Venkateshan M, SRLDC

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken-up for hearing. Accordingly, the matter was adjourned.

2. Learned counsel for the Petitioner sought permission to file the rejoinder to the reply of the RLDCs.
3. The Commission directed the Petitioner to file its rejoinder within two weeks.
4. The Petition will be listed for hearing on **9.10.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**